

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PENSION AND PENSIONERS' WELFARE)

LOK SABHA
UNSTARRED QUESTION NO. 5421
(TO BE ANSWERED ON 28.03.2018)

GRATUITY BENEFITS UNDER NPS

†5421. SHRI VISHNU DAYAL RAM:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the persons appointed by the Central and State Governments under the New Pension Scheme (NPS), 2004 are entitled to receive retirement gratuity and if so, the details thereof;
- (b) whether the persons appointed under the said scheme after the decision of Courts or under special circumstances by various State Governments, several of them who have since retired, have not received the benefit of gratuity till date because various State Governments including Jharkhand have not received the copy of the notification issued to this effect by the Union Government and if so, the details thereof;
- (c) whether the Union Government proposes to issue new pension manual to various States, giving clear instructions to take immediate action on the pending cases in the light of the manual;
- (d) if so, the time by which it is likely to be issued; and
- (e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): The retirement gratuity and death gratuity in respect of Central Govt. employees appointed on or before 31st December, 2003, are regulated in accordance with the provisions of the Central Civil Services (Pension) Rules, 1972, or corresponding rules applicable to All India Services, Railway employees and Defence personnel.

The benefit of Retirement Gratuity and Death Gratuity have been extended to Central Government civil employees covered under National Pension System(NPS) on the same terms and conditions as applicable in Old Pension Scheme under CCS(Pension) Rules, 1972 vide DoPPW O.M. No. 7/5/2012-P&PW(F/B) dated 26.08.2016.

(b): The service conditions and retirement benefits of the employees of State Governments are regulated by the service rules notified by the respective State Governments.

(c) to (e): In view of reply to point (b), there is no proposal to issue any pension manual to the State Government.
